

DIVISION BENCH
COURT - II

O-209

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1572(KB)2018
IA(I.B.C)/88(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JULY 2024

IN THE MATTER OF	KANWALJIT SINGH VS SARAWGI BUILDERS AND PROMOTERS PVT LTD
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Shreya Choudhary, Adv.] Respondent nos. 1, 2, 4 to 7 in I.A. No. 88 of 2023
Ms. Rashhmi Singhee, Adv.

Mr. Jai Narayan Gupta, CA] for Liquidator,
Mr. Vishal Gupta, Adv.
Mr. Debanjan Das, Adv.
Ms. Tamalika Das, Adv.

Mr. N. Sen, Adv.] for R-27 & R-28
Mr. A. Pan, Adv.
Mr. D. Das, Adv.

Mr. R. R. Modi, Adv.] for R-14, R-15, R-17 & R-26

ORDER

1. Ld. Counsel for the parties present.

2. IA(I.B.C)/88(KB)2023

- a. Ld. Counsel Ms. Shreya Choudhary appearing for R-1, 2, 4 & 7 has already filed Reply Affidavit in this matter.
- b. Ld. Counsel appearing for R-27 & R-28 states that they have already filed Reply Affidavit in this matter.
- c. Ld. Counsel appearing for R-14, R-15, R-17 & R-26 states that they have also file their reply affidavit in this matter.
- d. Registry is directed to issue notice to rest of the Respondents by way of speed post and by email and place tracking information on record.

- e. In the event, the rest of the Respondents do not file their Reply Affidavit within a period of two weeks, adverse inference will be drawn in this matter.
- f. It is submitted that Monitoring Committee has not yet been confirmed and therefore, SCC awaiting instruction to the higher authorities.
- g. List this matter **on 20.08.2024.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)